



DOCUMENT INFORMATION

FILE NAME : Ch\_XV\_2

VOLUME : VOL-2

CHAPTER : Chapter XV. Declaration of Death of Missing Persons

TITLE : 15.2 Protocol for extending the period of validity of the  
Convention on the Declaration of Death of Missing Persons  
New York, 16 January 1957







# PROTOCOL

FOR EXTENDING THE PERIOD OF VALIDITY  
OF THE CONVENTION ON DECLARATION  
OF DEATH OF MISSING PERSONS



*UNITED NATIONS*

*1957*



## PROTOCOL FOR EXTENDING THE PERIOD OF VALIDITY OF THE CONVENTION ON DECLARATION OF DEATH OF MISSING PERSONS

*Considering* that the United Nations Conference on Declaration of Death of Missing Persons established and opened for accession by States on 6 April 1950 the Convention on Declaration of Death of Missing Persons,

*Considering* that the Convention entered into force on 24 January 1952, pursuant to the provisions of paragraph 1 of article 14 of the Convention,

*Considering* that the period of validity of the Convention expires on 23 January 1957, pursuant to the provisions of paragraph 1 of article 17 of the Convention,

*Deeming* it necessary to extend the period of validity of the Convention, in order to achieve full realization of the aims and purposes of the Convention, as set forth in the preamble thereof,

*The States acceding to this Protocol agree as follows:*

I. Notwithstanding the provisions of paragraph 1 of article 17 of the Convention on Declaration of Death of Missing Persons, the Convention shall remain in force for a further period of ten years, subject to the provisions of this Protocol, as between States Parties to this Protocol.

II. (a) This Protocol shall be open for accession as from 16 January 1957 on behalf of the States Parties to the Convention and the other States referred to in article 13 of the Convention.

(b) Accession shall be effected by the deposit of a formal instrument with the Secretary-General of the United Nations.

(c) Accession by any State to this Protocol after 23 January 1957 shall be deemed also to be accession to the Convention as extended by this Protocol.

III. (a) This Protocol shall enter into force on the day of deposit of the second instrument of accession in accordance with the provisions of section II of this Protocol.

(b) For each State acceding to this Protocol after the deposit of the second instrument of accession, the Protocol shall enter into force on the date of deposit by such State of its instrument of accession.

IV. (a) This Protocol may be denounced by any State Party to it at any time by means of a notification to the Secretary-General.

(b) Denunciation shall take effect six months after the date of receipt of the notification by the Secretary-General.

(c) Proceedings initiated prior to, but not concluded before, the date on which such denunciation becomes effective, may be continued on the initial basis until a final decision is reached, and the effects with regard to such decisions will be the same as if they had been rendered before the denunciation of the Convention as extended by this Protocol.

V. The Secretary-General shall inform the States referred to in article 13 of the Convention of the date of entry into force, accessions to and denunciations of this Protocol.

VI. This Protocol of which the Chinese, English, French, Russian and Spanish texts are equally authentic shall be deposited with the Secretary-General who will transmit cer-

tified copies thereof to the Members of the United Nations, to the non-member States which are Parties to the Statute of the International Court of Justice, and to any other

non-member State to which an invitation has been addressed by the Economic and Social Council pursuant to article 13 of the Convention.



**PROTOCOLE**  
**PORTANT PROLONGATION**  
**DE LA VALIDITE DE LA CONVENTION**  
**CONCERNANT LA DECLARATION DE DECES**  
**DE PERSONNES DISPARUES**



*NATIONS UNIES*  
*1957*



PROTOCOLE PORTANT PROLONGATION DE LA VALIDITE  
DE LA CONVENTION CONCERNANT LA DECLARATION DE DECES  
DE PERSONNES DISPARUES

*Les Etats adhérant au présent Protocole,*

*Considérant* que, le 6 avril 1950, la Conférence des Nations Unies sur la déclaration de décès de personnes disparues a arrêté le texte de la Convention concernant la déclaration de décès de personnes disparues et déclaré la Convention ouverte à l'adhésion des Etats,

*Considérant* que la Convention est entrée en vigueur le 24 janvier 1952, conformément aux dispositions du paragraphe premier de son article 14,

*Considérant* que la validité de la Convention expire le 23 janvier 1957, conformément aux dispositions du paragraphe premier de son article 17,

*Estimant* nécessaire de prolonger cette validité afin d'atteindre pleinement les buts et objectifs de la Convention tels qu'ils sont définis dans son préambule,

*Sont convenus des dispositions suivantes:*

I. Nonobstant les dispositions du paragraphe premier de son article 17, la Convention concernant la déclaration de décès de personnes disparues restera en vigueur entre les Etats parties au présent Protocole pendant une nouvelle période de dix ans, dans les conditions stipulées dans ledit protocole.

II. *a)* Le présent Protocole sera ouvert à l'adhésion des Etats parties à la Convention et des autres Etats visés à l'article 13 de la Convention, à partir du 16 janvier 1957.

*b)* L'adhésion s'effectuera par le dépôt d'un instrument formel auprès du Secrétaire général de l'Organisation des Nations Unies.

*c)* Tout Etat qui adhérera au présent Protocole après le 23 janvier 1957 sera réputé adhérer également à la Convention dont la validité est prolongée par ledit protocole.

III. *a)* Le présent Protocole entrera en vigueur à la date à laquelle le deuxième instrument d'adhésion aura été déposé conformément aux dispositions de l'article II.

*b)* Pour chacun des Etats qui adhérera au présent Protocole après le dépôt du deuxième instrument d'adhésion, le Protocole entrera en vigueur à la date du dépôt, par cet Etat, de son instrument d'adhésion.

IV. *a)* Tout Etat partie pourra, à tout moment, dénoncer le présent Protocole par notification au Secrétaire général.

*b)* La dénonciation prendra effet six mois après la date à laquelle le Secrétaire général en aura reçu notification.

*c)* Les instances engagées avant la dénonciation mais qui seront en cours à la date à laquelle la dénonciation prendra effet pourront être poursuivies sur les mêmes bases jusqu'à décision passée en force de chose jugée; cette décision aura alors le même effet que si elle était intervenue avant la dénonciation de la Convention, telle qu'elle est prolongée par le présent Protocole.

V. Le Secrétaire général informera les Etats visés à l'article 13 de la Convention de la date d'entrée en vigueur du présent Protocole, ainsi que des dates des adhésions et dénonciations.

VI. Le présent Protocole, dont les textes anglais, chinois, espagnol, français et russe font

également foi, sera déposé auprès du Secrétaire général qui en transmettra des copies certifiées conformes à tous les Etats Membres de l'Organisation des Nations Unies, aux Etats non membres qui sont parties au Statut de la Cour inter-

nationale de Justice, ainsi qu'à tous les Etats non membres auxquels une invitation aura été adressée par le Conseil économique et social en application des dispositions de l'article 13 de la Convention.

展延失縱人死亡宣告公約有效期間之

議 定 書



聯 合 國

一 九 五 七



## 展延失蹤人死亡宣告公約有效期間之議定書

鑒於聯合國失蹤人死亡宣告問題會議曾於一九五〇年四月六日訂立失蹤人死亡宣告公約聽由各國加入，

鑒於該公約依其第十四條第一項之規定業於一九五二年一月二十四日起發生效力，

鑒於該公約依第十七條第一項之規定，其有效期間於一九五七年一月二十三日屆滿，

認爲該公約之有效期間，須予展延，俾得完全實現該公約弁言中所載之目的與宗旨，

加入本議定書各國爰協議如下：

一．失蹤人死亡宣告公約第十七條第一項雖另有規定，該公約應依本議定書之規定在本議定書當事國間繼續有效，爲期十年。

二．(甲)本議定書應自一九五七年一月十六日起聽由該公約締約國及公約第十三條所指其他國家加入。

(乙)加入應以正式文件送交聯合國祕書長存放爲之。

(丙)任何國家於一九五七年一月二十三日後加入本議定書者，應視爲同時加入本議定書所展延之該公約。

三．(甲)本議定書應自第二件加入文件依本議定書第二節規定存放之日起發生效力。

(乙)本議定書對於在第二件加入文件存放後加入之國家應自該國存放加入文件之日起發生效力。

四．(甲)本議定書任何當事國得隨時向祕書長提出通知宣告退出本議定書。

(乙)退出應於祕書長收到通知之日六個月後生效。

(丙)在此項退出生效之日以前業已開始而未結束之程序，得仍依原有基礎繼續進行，以迄獲致最後判決之時爲止，此種判決應與在退出本議定書所展延之公約前所作判決，具有同等效力。

四．祕書長應將本議定書開始生效日期、加入及退出情事，分別通知公約第十三條所指各國。

五．本議定書應交祕書長存放，其中、英、法、俄、西文各本同一作準；祕書長應將其正式副本分送聯合國各會員國，爲國際法院規約當事國之非會員國，以及依公約第十三條之規定由經濟暨社會理事會邀請之任何其他非會員國。





# **ПРОТОКОЛ**

**О ПРОДЛЕНИИ СРОКА ДЕЙСТВИЯ  
КОНВЕНЦИИ ОБ ОБЪЯВЛЕНИИ ЛИЦ,  
БЕЗВЕСТНО ОТСУТСТВУЮЩИХ, УМЕРШИМИ**



**ОРГАНИЗАЦИЯ  
ОБЪЕДИНЕННЫХ НАЦИЙ**

1957



## ПРОТОКОЛ О ПРОДЛЕНИИ СРОКА ДЕЙСТВИЯ КОНВЕНЦИИ ОБ ОБЪЯВЛЕНИИ ЛИЦ, БЕЗВЕСТНО ОТСУТСТВУЮЩИХ, УМЕРШИМИ

*Принимая во внимание, что Конференция Объединенных Наций по вопросу об объявлении лиц, безвестно отсутствующих, умершими, работала и 6 апреля 1950 года открыла для присоединения государств Конвенцию об объявлении лиц, безвестно отсутствующих, умершими,*

*принимая во внимание, что указанная Конвенция вступила в силу 24 января 1952 года согласно постановлениям пункта 1 статьи 14 этой Конвенции,*

*принимая во внимание, что срок действия указанной Конвенции истекает 23 января 1957 г. согласно постановлениям пункта 1 статьи 17 этой Конвенции,*

*признавая необходимым продлить срок действия указанной Конвенции для достижения полного осуществления задач и целей этой Конвенции, изложенных в ее преамбуле,*

*государства, присоединяющиеся к настоящему Протоколу, соглашаются о нижеследующем:*

I. Несмотря на постановления пункта 1 статьи 17 Конвенции об объявлении лиц, безвестно отсутствующих, умершими, эта Конвенция остается, в соответствии с постановлениями настоящего Протокола, в силе между государствами, участвующими в этом Протоколе, на новый десятилетний срок.

II. а) Настоящий Протокол открыт для присоединения от имени государств, участвующих в указанной Конвенции, и других государств, упоминаемых в статье 13 этой Конвенции, с 16 января 1957 года.

б) Присоединение совершается депонированием формального акта у Генерального Секретаря Организации Объединенных Наций.

в) Присоединение любого государства к настоящему Протоколу после 23 января 1957 г. считается также и присоединением к Конвенции, продленной настоящим Протоколом.

III. а) Настоящий Протокол вступает в силу в день депонирования второго акта о присо-

единении в соответствии с постановлениями раздела II этого Протокола.

б) Для каждого государства, присоединяющегося к настоящему Протоколу после депонирования второго акта о присоединении, этот Протокол вступает в силу в день депонирования таким государством своего акта о присоединении.

IV. а) Настоящий Протокол может быть денонсирован любым участвующим в нем государством в любое время посредством уведомления Генеральному Секретарю.

б) Денонсация вступает в силу через шесть месяцев со дня получения указанного уведомления Генеральным Секретарем.

в) Рассмотрение дел, возбужденных до вступления в действие настоящего Протокола и незаконченных ко дню, когда такая денонсация вступает в силу, может быть доведено до конца, т. е. до приобретения решением *res judicata*; это решение имеет в таком случае такую же силу, как если бы оно было вынесено до денонсации Конвенции, продленной настоящим Протоколом.

V. Генеральный Секретарь сообщает государствам, упоминаемым в статье 13 Конвенции, о дне вступления в силу настоящего Протокола, о присоединениях к нему и о денонсациях.

VI. Настоящий Протокол, английский, испанский, китайский, русский и французский тексты которого являются равно аутентичными, депонируется у Генерального Секретаря, который препровождает засвидетельствованные копии его членам Организации Объединенных Наций, государствам, которые не состоят членами Организации, но являются участниками Статута Международного Суда, и всем другим не состоящим членами Организации государствам, которым послано приглашение Экономическим и Социальным Советом согласно статье 13 Конвенции.



# PROTOCOLO

PARA PRORROGAR EL PERIODO DE VIGENCIA  
DE LA CONVENCION SOBRE DECLARACION  
DE FALLECIMIENTO DE PERSONAS  
DESAPARECIDAS



*NACIONES UNIDAS*

*1957*



PROTOCOLO PARA PRORROGAR EL PERIODO DE VIGENCIA  
DE LA CONVENCION SOBRE DECLARACION DE FALLECIMIENTO  
DE PERSONAS DESAPARECIDAS

*Considerando* que la Conferencia de las Naciones Unidas sobre Declaración de Fallecimiento de Personas Desaparecidas estableció y abrió a la adhesión de los Estados, el 6 de abril de 1950, la Convención sobre Declaración de Fallecimiento de Personas Desaparecidas,

*Considerando* que, en cumplimiento de las disposiciones del párrafo 1 del artículo 14 de la Convención, ésta entró en vigor el 24 de enero de 1952,

*Considerando* que, con arreglo a lo dispuesto en el párrafo 1 del artículo 17 de la Convención, el período de vigencia de la Convención expira el 23 de enero de 1957,

*Juzgando* necesario prorrogar el período de vigencia de la Convención, para lograr la plena realización de los fines y propósitos de la Convención expuestos en el preámbulo de la misma,

*Los Estados Partes en el presente Protocolo convienen en lo siguiente:*

I. No obstante lo dispuesto en el párrafo 1 del artículo 17 de la Convención sobre Declaración de Fallecimiento de Personas Desaparecidas, la Convención continuará en vigor durante un período de diez años más, conforme a las disposiciones de este Protocolo, entre los Estados Partes en el mismo.

II. *a)* El presente Protocolo quedará abierto desde el 16 de enero de 1957 a la adhesión de los Estados Partes en la Convención y de los demás Estados a que se hace referencia en el artículo 13 de la Convención.

*b)* La adhesión se efectuará mediante el depósito de un instrumento en forma, en la Secretaría General de las Naciones Unidas.

*c)* La adhesión de un Estado a este Protocolo, después del 23 de enero de 1957, se considerará igualmente adhesión a la Convención prorrogada por este Protocolo.

III. *a)* El presente Protocolo entrará en vigor el día en que se hubiere depositado el segundo instrumento de adhesión, con arreglo a lo dispuesto en la sección II de este Protocolo.

*b)* Para cada uno de los Estados que se adhieran al Protocolo después del depósito del segundo instrumento de adhesión, el Protocolo entrará en vigor en la fecha en que ese Estado haya depositado el instrumento de adhesión respectivo.

IV. *a)* El presente Protocolo podrá ser denunciado en cualquier momento por cualquier Estado Parte en él, por medio de una notificación dirigida al Secretario General.

*b)* La denuncia producirá efecto seis meses después de la fecha del recibo de la notificación por el Secretario General.

*c)* Los procedimientos iniciados, pero no concluídos, antes de la fecha en que la denuncia sea efectiva, podrán ser continuados con arreglo a las normas en virtud de las cuales fueron iniciados hasta que recaiga una decisión final, y los efectos de tales decisiones serán los mismos que si ellas hubieran recaído antes de la denuncia de la presente Convención prorrogada por este Protocolo.

V. El Secretario General comunicará a los Estados mencionados en el artículo 13 de la Convención la fecha de la entrada en vigor, las adhesiones a este Protocolo y las denuncias del mismo.

VI. El presente Protocolo, cuyos textos chino, español, francés, inglés y ruso serán igualmente auténticos, quedará depositado en poder del Secretario General de las Naciones Unidas, quien transmitirá copias certificadas del mismo a todos los Estados Miembros de las

Naciones Unidas, a los Estados no miembros que sean Partes en el Estatuto de la Corte Internacional de Justicia y a cualesquiera otros Estados no miembros a los cuales el Consejo Económico y Social hubiere dirigido una invitación en aplicación del artículo 13 de la Convención.



I hereby certify that the foregoing text is a true copy of the text of the Protocol for extending the period of validity of the Convention of 6 April 1950 on Declaration of Death of Missing Persons, opened for accession at the Headquarters of the United Nations, New York, as from 16 January 1957, the original text of which is deposited with the Secretary-General of the United Nations.

*For the Secretary-General:*

*The Legal Counsel*

Je certifie que le texte qui précède est la copie conforme du texte du Protocole portant prolongation de la validité de la Convention du 6 avril 1950 concernant la déclaration de décès de personnes disparues, ouvert à l'adhésion au Siège de l'Organisation des Nations Unies, à New-York, à partir du 16 janvier 1957, dont l'original est déposé auprès du Secrétaire général des Nations Unies.

*Pour le Secrétaire général:*

*Le Conseiller juridique*

A handwritten signature in black ink, appearing to read 'C. H. Staveopri', with a horizontal line underneath the name.

United Nations, New York  
28 February 1957

Organisation des Nations Unies, New-York,  
le 28 février 1957





Certified true copy XV.2  
Copie certifiée conforme XV.2  
October 2004